

SHRI V. DESAI: The hon. Minister is pleased to state that if there is a proposal, it will be considered. In fact, it is not the manufacturing project of turbine. which is asked for, it is the generating set. Actually, as the hon. Minister knows, some of the States have been sanctioned turbines and occasionally those States which are dependent mostly on hydel power, they do fall back upon such types of turbines. As karnataka has one of them, they were insisting for it. Actually, in 1975 there was a proposal which was also sanctioned. But for some reason or the other, it was postponed. In view of this, will the hon. Minister be pleased to state that if a proposal for setting up of gas turbine set comes from the State, he will consider it in a positive way?

SHRI CHARANJIT CHANANA: I can assure the hon. Member once again that we will forward the request to the Ministry of Energy and it will definitely be considered positively.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, both the member and the hon. Minister have confused the question. The hon. Minister has stated that the question may be referred to the Ministry of Energy.

MR. SPEAKER: You put a supplementary.

SHRI K. LAKKAPPA: For the last eight years, the Government of Karnataka have been urging the Government of India for expansion and also a generate more electricity to meet the shortage over there. For this, a turbine has to be imported and that has been recommended by the State Government for getting a clearance from the Central Government. I do not know whether it is with the Ministry of Industry or with the Ministry of Energy, but I would like to know whether this Ministry will examine the whole aspect on which the proposal was sent by the Karnataka Government, and whether this Ministry has got any in-

formation about it, if not, whether the Ministry is going to get all the information from the State Government to see that the import of turbine for generating more electricity in the Karnataka State which is suffering from shortage of power materialise's in Karnataka State, the industrial growth has been stagnant.

MR. SPEAKER: There is no proposal for a project even.

SHRI K. LAKKAPPA: Will this Ministry answer this question?

SHRI CHARANJIT CHANANA: I confirm having informed that this subject relates to the Ministry of Energy. As far as the Ministry of Industry is concerned, we would definitely look into any proposal coming to us positively. The hon. member has stated that this question was raised in 1975 regarding the import of plant. For that also, there is nothing pending now.

SHRI K. LAKKAPPA: Clearance has to be given. It is not that the Government of Karnataka will do it. We want only a clearance from the Government of India so that we can organise it in a proper way.

SHRI CHARANJIT CHANANA: My information from the Ministry of Energy is that there is no application lying pending for clearance. I would request the hon. member that he should persuade the Karnataka Government to raise this issue and we will see that this is positively examined.

Houses and Schools burnt in Tripura

*654. **SHRI PIUS TIRKEY:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many houses and school buildings have been burnt down in Tripura during the last few days of June, 1980;

(b) the number of houses burnt and the names of places where the houses and school buildings were burnt;

(c) the estimated loss of property and life due to the burning of houses and school buildings;

(d) whether any assistance has been given to those persons whose houses have been burnt; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the State Government, a total of 34661 huts were gutted during the recent spate of violence in Tripura. Number of school buildings gutted is reported to be 3 out of which only one near Belonia was gutted towards the end of June, 1980.

(b) Details locations of these 34,661 huts are not available. Two of the School buildings gutted were in the jurisdiction of Police Station Sidhai and the third one in Belonia area.

(c): Information on loss only on account of fire is not available. However, according to State Government, total number of deaths reported up to 21st July, was 547 and the estimated loss of property was around Rs 20.9 crores.

(d) and (e): State Government have decided to grant up-to Rs. 2000 per family for damage to houses.

SHRI PIUS TIRKEY: The hon. Minister has said that 34,661 huts were gutted. It appeared in the Press that abandoned houses were set on fire at Tirunia 20 km. from Agartala on 9th July, 1980. About 50,000 tribals including women and children are in camps set up by government. Of the 140 camps, 45 are exclusively for the tribals. Over 190,000 people of whom 42,375 are tribals, they now starving in camps. May I know from the hon. Minister what amount of foodgrains, clothes, oil, medicine and other essential commodities have been so far rushed from the Central pool, and the requirements pleaded by the Tripura Government item-wise to meet the problems of the camps?

SHRI YOGENDRA MAKWANA: For item-wise details, I require notice. I can give the relief measures which were taken by the Central Government. The Central Government have allotted 3500 metric tonnes of foodgrains under the normal food for work programme and a further allotment of 10,000 metric tonnes of foodgrains had been indicated as relief assistance under the food for work programme. The Central Government have also set up a committee and other relief measures are also there. For construction of houses, an assistance of Rs. 2500 per family had been provided; in addition Rs. 250 is provided for loss of immovable property, in order to enable families to purchase essential household goods. The affected families will also be provided agricultural input assistance going upto a maximum of Rs. 250 per hectare.

SHRI PIUS TIRKEY: The hon. Minister has stated just now that Rs. 2000 per family had been granted for damaged houses. Taking in view the cost these days, Rs. 2000 is nothing. May I ask him to review this amount and double it? Instead of 2000 it should be Rs. 4000 for a damaged house per family. May I also know from the hon. Minister: what is the amount asked for by the Tripura government for immediate and long term assistance taking into consideration the complete ruin of the 150 gaon sabhas out of 689 in the state and how many social organisations are working now and what is the nature of help rendered by the voluntary societies?

SHRI YOGENDRA MAKWANA: I require notice about the social organisations working there. What the Government is doing, I have given the figures. I have noted the suggestion contained in the first part of his question.

SHRI MADHAVRAO SCINDIA: The Tripura carnage started from Mandsi, only 35 km. from the state Capital. Yet peace keeping forces took 36 hours to reach the site of the tragedy. Is this not a clear indication that the State

government is encouraging this grotesque tragedy which was described by Major Rajamani in these words: "I could not forget the sight; a six month old child had been cut into half from head to foot and each half had been placed neatly on either side of its mother's body." I want to know that since this tragedy is going on in the state of Tripura why is the Central Government dilly-dallying over the imposition of President's rule in the State.

SHRI YOGENDRA MAKWANA: I have clarified previously also, again I say that there is no intention on the part of the government at present to impose President's rule on the state.

DR. SUBRAMANIAM SWAMY: I would like to know from the hon. Minister whether he has information that this attack was pre-meditated and pre-planned and there was adequate advance information. Does he know this much, that the state government had adequate information in advance that something was going to happen and this attack was pre-planned and pre-meditated.

SHRI YOGENDRA MAKWANA: Whatever information the Central Government gets, it passes it on to the State Government. It is for the State Government to take action. But in this case. . .

DR. SUBRAMANIAM SWAMY: Has Government information that this was pre-meditated? Your Prime Minister need not brief you. You can yourself answer this.

(Interruptions) ..

MR. SPEAKER: Is there any bar?

DR. SUBRAMANIAM SWAMY: She can answer it. In fact it is such an important thing, the Prime Minister should answer and not the Minister of State for Home Affairs.

I asked, has he information that this was pre-planned, pre-meditated and

there was adequate information available with the State Government? The Central Government must have information on this.

SHRI YOGENDRA MAKWANA: It is for the State Government. How can I know that the State Government had information? Whatever information the Central Government gets, we give it to the State Government.

PROF. N. G. RANGA: There is a Governor. He is a source of information for the Central Government. How is it that the Central Government does not get information from the Governor? We must utilise the services of the Governor in order to get information.

MR. SPEAKER: Have you answered the question?

DR. SUBRAMANIAM SWAMY: Central Intelligence is there. B.S.F. is there. Armed Constabulary is there. Was it pre-meditated? Was it pre-planned? Did the State Government have advance information?

This is what I am asking you.

(Interruptions)

DR. SUBRAMANIAM SWAMY: You have to protect us. They must give this information. How can they not give the information?

MR. SPEAKER: Whatever information he has, he has given that.

DR. SUBRAMANIAM SWAMY: He has not given any information. He says—State Government, State Government.

SHRI YOGENDRA MAKWANA: I said whatever information the Central Government has

गृह मंत्री (श्री जैल सिंह) : स्पीकर साहब, यह सवाल इस हाउस में पहले आ चुका है। (अवधान) पहले इस क्वेश्चन का आन्सर इस हाउस में ही आ चुका है। स्टेट में हमारे डिपार्टमेंट का जो आदमी रहता है वह वहा की सी० आई० डी० के साथ तालमेल करता है। वहाँ की आई० डी० की तरफ से जो इंफॉर्मेशन हमें मिलती है उस में से वहा के लोगो को कुछ दे देते है और वहा के लोगो से कुछ ले भी लेते है। जो खबर हमारे पास आती है उसमें ज्यादा डिटेल्ड खबर हमारे पास स्टेट के मामलों की स्टेट से ही आती है। इसलिये मैं प्रार्थना करूंगा कि आज मुझे याद नहीं है कि उस रोज मैंने क्या जवाब दिया था, उसके लफ्ज क्या थे। क्योंकि यह पार्लियामेंट है और यहा एक एक लफ्ज रिकार्ड होता है। अगर एक एक लफ्ज में हेराफेरी हो गयी तो ठीक नहीं होगा।

डा० सुब्रह्मण्यम स्वामी : मैं जानता हूँ यह आपने जवाब नहीं दिया।

Was this pre-meditated? Was there any information?

श्री जैल सिंह : स्पीकर साहब, यह तो हो सकता है कि इस सवाल का जबाब मैंने अगर हाउस में दिया हो इस हाउस में नहीं दिया हो। लेकिन आपको थोड़ा सा सब्र करना चाहिये। मैं चाहता हूँ कि मेरे लफ्जों में बिल्कुल फर्क नही रहना चाहिये। जग मझे देख लेने दीजिये कि मैंने क्या जवाब दिया है।

DR. SUBRAMANIAM SWAMY: How can you be satisfied with this? I am not.

THE PRIME MINISTER SHRIMATI INDIRA GANDHI: I do not think I can satisfy the hon Member either. What I wanted to say is that it is difficult to say how much information the State Government had previously. It is possible that some preparation was being made. But whether it was actually planned in cold blooded manner or not, we do not have full information. But one thing is true that the situation in Tripura was deteriorating and the State Government should have foreseen that even if not on this scale perhaps something like this was likely to happen. This they did not do. I do not want to use the phrase playing one against the other but it does seem that. There was a certain amount of balancing which seemed to have irritated both Communities and this contributed to the upheaval.

SHRI RATANSINH RAJDA: Janata Party delegates went to Tripura; I was a Member of that delegation. We put a pertinent question to the Chief Minister that this entire holocaust was avoidable, had proper steps been taken. The reply given was—I made frantic calls to the Central Government but they did not send re-inforcement in time. What has the Home Minister to say about this?

श्री जैल सिंह : कल मैंने इस सवाल का जवाब दे दिया था। यही प्रश्न कल दिया गया था। आज फिर कहता हूँ कि स्टेट गवर्नमेंट न हमको यह लिखा था कि फस्ट वीक आफ जन मे हमारे यहा जिस डिस्ट्रिक्ट को आटोनामम अखतयार दिये गये है वहा डिस्ट्रिक्ट कौमिल इलैक्शन होने वाले है इसलिये हमको फोर्स की जरूरत है और उन्होंने बिल्कुल नहीं कहा कि कोई फिसाद का खतरा है। लेकिन हम ने उनकी बात को मान कर यहा में फोर्स पर लिफ्ट करके वहा पहुँच दी थी। आपको मालूम होना चाहिये कि सी० एम० ने आपको क्या कहा था। मुझे नहीं कहा था। सी० एम० आयेगे तो मैं उन से पूछूंगा कि कहाँ है आपका रिकार्ड और क्या है आंका रिकार्ड। वह इस बात को भी मानेगे कि जब फिसाद हो रहे थे तो सी० एम० दिल्ली में बैठे हुए थे। हमारी फोर्स वहा पहुँच गई थी। वह कलकत्ता से आगे जा कर अग्रतना नहीं पहुँच सके थे। काल मैंने यही बात कही कि इन दास्तों की मर्जी यह तो नहीं है कि सी० एम० की गवर्नमेंट का पर्दाफास किया जाये वगडा करने के लिये और इसलिए तो ये ऐसा नहीं कर रहे हैं। आज कल वहा के लोगो को रिहैबिलिटेड करने के लिये स्टेट गवर्नमेंट सेंट्रल गवर्नमेंट की मदद से वहाँ काम कर रही है और हम कोडियल रिजल्ट को तोड़ना नहीं चाहते है। अगर यह बात स्टेट गवर्नमेंट कहे—एक दिन पहले भी श्री ज्योतिर्मय वसु ने कहा था, तो यह इलजाम बिल्कुल गलत है। उन्होंने जो मदद चाही सेंट्रल गवर्नमेंट ने वह मदद तुरन्त दे दी। लेकिन जो गलती हुई है वह उनकी सरकार से हुई होगी। हम बाद में देख लेंगे। हम उसका बदला नहीं लेना चाहते।

SHRI SAMAR MUKHERJEE: This statement is not correct. Let me explain.

MR. SPEAKER: No explanation is allowed. You can come under rule 115 if you want. (Interruptions). Nothing will go on record

(Interruptions)

SHRI SAMAR MUKHERJEE: At least allow me to put one supplementary.

MR. SPEAKER: Yes, you can put one supplementary.

SHRI SAMAR MUKHERJEE: Will the hon. Minister state whether it is not a fact that the Chief Minister was called for some conference in Delhi on the 5th June, and to attend that conference the Chief Minister was here? May I know whether it is a fact that the Chief Minister wrote a letter to the Home Minister urging him to send CRP immediately to Tripura and left that letter in Delhi? May I know whether it is a fact that in that letter the Chief Minister mentioned, "I am rushing to Tripura because I have got information that there has been some incident, that is why I could not meet you"? Let that letter be placed here. I myself repeatedly tried to contact the Home Minister. At least our comrade, Shri H. S. Surjeet contacted him and after that, he sent the force. Is it a fact or not? Whether it is a fact that those forces were hold up at Gauhati because of inclement weather and after this holocaust, the forces reached Tripura? I want clarification on these points.

SHRIMATI INDIRA GANDHI: The hon. Member has answered Shri Swmay's question that the Tripura Government did not have prior information. This is what has come out of this long question. The facts as stated by you are that as soon as the Home Minister got the request, troops were rushed. If there is bad weather, it is not our fault. We cannot control the weather.

Implementation of Shillong Agreement

*655. **SHRI CHITTA BASU:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the terms of settlement of 1975 Shillong Agreement between the people of Nagaland and Government;

(b) the extent to which the agreement has been implemented so far;

(c) whether the third clause which relates to the durable solution of 'Naga Political Problem' has since been implemented;

(d) if not, the reasons therefor; and

(e) the further steps Government propose to take in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (e). Terms of Shillong Agreement are as follows:—

(i) The representatives of the underground organisations conveyed their decision, of their own volition, to accept, without condition, the Constitution of India;

(ii) It was agreed that the arms, now underground, would be brought out and deposited at appointed places. Details for giving effect to this Agreement will be worked out between them and representatives of the Government, the Security Forces and members of Liaison Committee;

(iii) It was agreed that the representatives of the underground organisations should have reasonable time to formulate other issues for discussion for final settlement.

2. Only clause (iii) still remains to be implemented. Government on their part have fulfilled their commitments, it is now for ex-underground leaders to formulate other issues, which they think necessary for discussions.

SHRI CHITTA BASU: It has been stated by the hon. Minister that it is now for ex-underground leaders to formulate other issues which they think necessary for discussions. May I know in this context whether some underground leaders met the hon. Home Minister in April last and had some discussions? Whether in the course of that discussion, certain proposals emerged if so, what was the reaction of the Government of India towards those proposals? May I also know whether it has been suggested by underground leaders that in the course of future discussions between the Government of India and the underground leaders, Mr. Phizo should be involved in the discussion so that there can be a permanent solution to the Naga problem? If so, what has been the reaction of the Government towards that proposal?